One more thing is happening here which did not happen even in West Bengal or Kerala where the Communist Govenment was there. Now Mr. Ramarao has asked the goondas to go and attack the workers.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Have you given the special mention on essential commodities or on Mr. Ramarao?

SHRI N. P. CHENGALRAYA NAIDU: Now he has asked that. They are recruiting 'new people. But do you know whom they are recruiting? They are all Telugu Desam workers who are being recruited. Even the Communits did not do that. Even the Collectors and Deputy Collectors are being asked not to follow the Employment Exchanges.

THE VICE-CHAIRMAN R. RAMAKRISHNAN); That will

SHRI N. P. CHENGALRAYA NAIDU: One minute, I will finish. He has issued orders that whenever the party peoples' names are given, they must be recruited. This is not a good thing. Governments may come and governments may go, but party people cannot be recruited as clerks and NGOs in the Government. This is a very bad precedent. 1 want the Central Government to interfere and see that such things do not happen and my sympathies are with the NGOs.

SHRI DIPEN GHOSH: I support Mr. Naidu in the cause of the NGOs of Andhra Pradesh and I will request Mr. Naidu to join with u_s in the demand of withdrawal of the ESMA by the Central Government.

MESSAGE FROM THE LOK SABHA

The Arms (Amendment) Bill 1981

SECRETARY-GENERA: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha;

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 26th July, 1983, adopted the following motion in regard to the Arms (Amendment) Bill, 1981, which was passed by Rajya Sabha on the 8th September, 1981 **and** laid on the Table of LOk Sabha on the 10th September, 1981: -

MOTION

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Arms Act, 1959, which was passed by Rajya Sabha on the 8th September, 1981 and laid on the Table of this House on the 10th September, 1981."

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at eight minutes past seven of the clock till eleven of the clock on Wednesday, the 27th July, 1983